

Foreign Collaborations

8279. SHRI SYED SHAHABUDDIN: Will the Minister of INDUSTRY be pleased to state brief particulars of the cases of foreign collaboration approved during 1986-87 in which a royalty of more than 5 per cent has been agreed to with the names of the collaborators, the purpose and object of the project and the level of investment by both sides in each case?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): The rate of royalty depends on the nature of technology and this is normally limited to 5% for a period of 5 years. A higher royalty is permitted in exceptional cases where the technology involved is sophisticated or a major part of the production is exported. As a matter of policy, specific information relating to individual companies, particularly in relation to financial details, terms offered, terms approved are not disclosed in the public interest. However, the details of all approved foreign collaborations showing the names of Indian & Foreign firms, item of manufacture and nature of collaboration are published on a monthly basis by Indian Investment Centre as a supplement to its Monthly News Letter. Copies of this publication are sent regularly to Parliament Library.

Promotion of Joint Sector

8280. DR. A.K. PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) Government's policy regarding promotion of Joint Sector;

(b) whether Government have made any evaluation about the performance of this sector and if so, its details;

(c) the number of Joint Sector enterprises in the country at present;

(d) the total investment in the equity capital of these enterprises and Government's share in them; and

(e) the total assets of these enterprises?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) The policy being followed towards promotion of Joint Sector is to enable the State Industries Development Corporations to associate competent private sector parties in the implementation of projects in the case of export oriented sectors and at the same time facilitate rotation of funds of the SIDC whenever necessary.

(b) Though no evaluation has been made in this regard, it has been possible to direct investments particularly in core sector in backward areas through promotion of joint sector projects. Due to constraints of resources and also with a view to promoting a number of projects the State Corporations have been requesting reduction in their equity in Joint Sector projects. Such requests are considered on merits on a case to case basis.

(c) The number of Industrial Licences and Letters of Intent issued to SIDCs is given below :—

Year	No. of industrial licences granted	No. of Letters of intent granted
1984	44	117
1985	44	118
1986	45	127